

Government on the security of former Prime Ministers as some items of expenditure like administrative infrastructure, training facilities, certain types of equip\* ment, vehicle are common for the security of Prime Minister as well as for the security of former Prime Ministers. Approximate expenditure incurred on the security of former Prime Ministers and their family members by SPG during 1996-97 was Rs. 24.28 crores.

(0 No Sir.

**Lower Pay Scale recommended for BSF**

3426. SHRI SANJAY NIRUPAM:  
SHRI MUKESH R. PATEL:  
SHRI RAJNATH SINGH  
'SURYA\*:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the pay scale of second-in-command of BSF has been recommended to be lower from Rs. 4100-5300 to Rs. 3700-5000;

(b) if so, the details thereof; and

(c) the action being taken to remove this anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) The recommendations of Vth Pay Commission in this regard are under examination by the Government.

**Family ruined due to Addiction to Lotteries**

3427. SHRIMATI VEENA VERMA:  
SHRI RAJUBHAI A.  
PARMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the total annihilation of a family in the capital recently, which was totally ruined because of addiction to lotteries;

(b) if so, whether Government have since examined the need for abolition of

lottery system which results in the ruin of multitudes of families year after year, especially in view of the latest decisions of the Delhi High Court permitting the running of lotteries; and

(c) trie steps that have been/are being taken to abolish the lottery system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a)

Yes, Sir.

(b) and (c) The Central Government does not conduct any lottery of its own. However, with a view to avoiding malpractices, etc., the Central Government has, from time to time, issued guidelines to the State Government for regulating the lottery trade. The Supreme Court of India vide its interim order dated 21.4.1994 has also regulated the lottery trade considerably. It is felt that it would be desirable to await the final judgement of the apex court before considering enactment of a Central legislation in the matter.

**NGOs getting Foreign Funds in Andhra Pradesh**

3428. SHRI SOLIPETA RAMACHANDRA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of Non-Governmental Organisations in Andhra Pradesh getting foreign funds of Rs. One lakh or more and names of the funding countries;

(b) the Non-Governmental Organisations in Andhra Pradesh getting Rs. 5 lakhs and above, and the names of funding agencies;

(c) the names of the Non-Governmental Organisations which have been black-listed by the Ministry of Welfare; and

(d) the steps being taken to monitor, the utilisation of the funds by the Non-Governmental Organisations?